

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BARD ROY INFOTECH PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BARD ROY INFOTECH PVT. LTD.
2.	Date of incorporation of corporate debtor	28/11/1995
3.	Authority under which corporate debtor is incorporated/registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200WB1995PTC075654
5.	Address of the registered office and principal office (if any) of corporate debtor	10/48, LALA LAJPAT RAI SARANI, PS-BHAWANI PORE (ELGIN RD.), KOLKATA-700020, WB, INDIA
6.	Date of closure of Insolvency Resolution Process	12/09/2023
7.	Liquidation commencement date of corporate debtor	12/09/2023 (COMMUNICATION DATE OF ORDER BY WHATSAPP FROM RP KAMAL NAYAN JAIN ON 19/09/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	CHHEDI RAJBHAR IP REGN. NO. IBBI/IPA-001/IP-P00129/2017-18/10271
9.	Address and e-mail of the liquidator, as registered with the Board	C. Rajbhar & Co., Chartered Accountants Office at: 40, Strand Road, Model House, 2 nd Floor, Room No. 49, Kolkata – 700001, West Bengal Email Id : Regd : crajbharco.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C. Rajbhar & Co., Chartered Accountants Office at: 40, Strand Road, Model House, 2 nd Floor, Room No. 49, Kolkata – 700001, West Bengal Email Id: cirp.bardroy@gmail.com
11.	Last date for submission of claims	12/10/2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Bard Roy Infotech Pvt. Ltd. on 12/09/2023.

The stakeholders of Bard Roy Infotech Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 12/10/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.



Name and signature of Liquidator : CHHEDI RAJBHAR
IP Regn no.: IBBI/IPA-001/IP-P00129/2017-18/10271
AFA Valid upto 21/03/2024

Date: 20/09/2023

Place: Kolkata